MESSAGES FROM LOK SABHA

- (i) The Delhi High Court (Amendment) Bill, 2003.
- (ii) The Infant Milk Substitutes, Feeding Bottles and Infant Foods (Regulation of Production, Supply and Distribution) Amendment Bill, 2003.

SECRETARY-GENERAL: Sir, I have to report to the House the following messages received from the Lok Sabha, signed by the Secretary-General of the Lok Sabha:-

(i)

"In accordance with the provisions of rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose the Deihi High Court (Amendment) Bill, 2003, as passed by Lok Sabha at its sitting held on the 5th May, 2003."

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In accordance with the provisions of rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose the Infant Milk Substitutes, Feeding Bottles and Infant Foods (Regulation of Production, Supply and Distribution) Amendment Bill, 2003, as passed by Lok Sabha at its sitting held on the 5th May, 2003.

Sir, I lay a copy each of the Bills on the Table.

REPORT OF THE COMMITTEE ON PAPERS LAID ON THE TABLE

SHRI LAJPAT RAI (Punjab): Sir I lay to present the Eighty-eighth Report (in English and Hindi) of the Committee on Papers Laid on the Table regarding Government Notifications/Orders and Annual Reports and Audited Accounts of Government Companies/Organisations laid on the Table of Rajya Sabha during the Hundred and Ninety-seventh Session.